

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.101

231/252/ND/2022

IN THE MATTER OF
Income Tax Officer

Vs.

ROC (Sarthak Computer Pvt. Ltd)

..APPELLANT

...RESPONDENT

SECTION

U/s 252

Order delivered on 14.11.2022

CORAM:

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant

: Mr Puneet Rai Sr Standing Counsel and Ms. Adeeba
Mujahid Jr Standing Counsel for Income Tax

Department(Appellant)

For the respondent

:

ORDER

Heard Ms. Adeeba Mujahid, Ld. Counsel appearing on behalf of
Income Tax Department.

Issue notice to the respondents. The petitioner shall serve the
respondents and file proof and affidavit of service within two weeks.

The respondents are directed to file their response within two
weeks after receipt of notice.

List the matter on 05.1.2023.



**(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)**



**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Surjit